

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2227/2022

(Arising out of impugned final judgment and order dated 13-01-2022 in WC No. 100/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SPORTS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

MOHIT YADAV & ORS.

Respondent(s)

(IA No.21134/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Vineet Dhanda, Adv.
Mr. Puneet Kaur Dhanda, Adv.
Dr. J. P. Dhanda, AOR
Ms. Raj Rani Dhanda, Adv.
Mr. Pulkit Sharma, Adv.

For Respondent(s) Mr. Akhilesh Kalra, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Avinash Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time to produce the pleadings filed before the High Court.

List the matter after two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER